Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs

Notification No. 06/2019 Central Excise (N.T.)

New Delhi, the 04th December, 2019.

GSR.....(E).- In exercise of the power conferred by clause (c) of section 122 of the Finance(No. 2) Act, 2019 (23 of 2019), the Central Government hereby specifies the following enactments to which the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 shall be applicable, namely:-

(i) Cine-Workers Welfare Cess Act, 1981(30 of 1981);
(ii) Industries(Development and Regulation) Act, 1951 (65 of 1951);
(iii) Sugar Export Promotion Act, 1958 (30 of 1958);
(iv) Sugar (Regulation of Production) Act, 1961 (55 of 1961);
(v) Tea Act, 1953 (29 of 1953);
(vi) Finance Act, 2001 (14 of 2001);
(vii) Finance Act, 2005 (18 of 2005);

[F.No. 267/78/19-CX-8(Pt. III)]

(Mazid Khan)
Deputy Commissioner CX-8